

SHRI ATAL BIHARI VAJPAYEE:
We stage a walk-out in protest.

श्री अटल बिजपये : अध्यक्ष महोदय,
मैं बाक साउट कर रहा हूँ ।

अध्यक्ष महोदय : प्रच्छा जी ।

Shri Atal Bihari Vajpayee and some other hon. Members then left the House.

14.33 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-fourth Amendment Regulations, 1974, published in Notification No. G.S.R. 1299 in Gazette of India dated the 7th December, 1974.
- (ii) The Indian Administrative Service (Pay) Twenty-third Amendment Rules, 1974, published in Notification No. G.S.R. 1300 in Gazette of India dated the 7th December, 1974. [Placed in Library. See No. LT-8827/74].

AUDIT REPORT OF WORKING OF COCHIN REFINERIES LTD., 1973 AND NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table:—

1. A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial)—Part IV—Appraisal of the Working of the Cochin Refineries Limited, under article 151(1) of the Constitution. [Placed in Library. See No. LT-8828/74].
2. A copy of Notification No. G.S.R. 691(E), (Hindi and English versions) published in Gazette of India dated the 17th December, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-8829/74].

CORRECTION OF ANSWER TO USQ No 4569, DATED 16TH DECEMBER, 1974 re. FINDING OF U.P. LAND REFORMS COMMITTEE, GUJARAT AGRICULTURAL PRODUCE MARKETS (AMNDT.) RULES, 1974 AND NOTIFICATIONS UNDER GUJARAT PANCHAYAT ACT, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): On behalf of Shri Anna-sheb P. Shinde, I lay on the Table:—

1. A statement correcting the reply given on the 16th December, 1974 to Unstarred Question No. 4569 by Shri Madhu Dandavate regarding Finding of U.P. Land Reforms Committee on Violation of Land

[Shri Prabhudas Patel]

Celling Laws. [Placed in Library. See No. LT-8630/74].

2. (i) A copy of the Gujarat Agricultural Produce Markets (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GHKH-57-74-APM-1073-24194-D, in Gujarat Government Gazette dated the 9th May, 1974, under sub-section (5) of section 59 of the Gujarat Agricultural Produce Markets Act 1963, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-8831/74].
- 3 (a) A copy each of the following Gujarat Notification under sub-section (4) of section 323 of the Gujarat Panchayat Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (i) The Gujarat Panchayat Service (Casual Leave and Special Casual Leave) (Amendment) Rules, 1974, published in Notification No. KP/23/PSR 1072/10526/TH, in Gujarat Government Gazette dated the 6th February, 1974, together with an explanatory note.
 - (ii) The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974, published in Notification No. KP/16(74)PRR/1072/122/TH, in Gujarat Government Gazette dated the 6th March, 1974 together with an explanatory note.
 - (iii) The Baroda District Local Board Pension Fund (Amendment) Rules, 1974, published in Notification No. KP/189/PRR/1067/6310/TH, in Gujarat Government Gazette dated the 19th August, 1974 together with an explanatory note.
 - (iv) The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974, published in Notification No. KP/220/PRN/1071/8212/TH, in Gujarat Government Gazette dated the 11th October, 1974 with an explanatory note.
 - (b) Two statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above.
 - (c) Four statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications [Placed in Library. See No. LT-8832/74].

CENTRAL SILK BOARD (AMENDMENT RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy of the Central Silk Board (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1165 in Gazette of India dated the 2nd November, 1974 under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-8833/74].